

Promotion of Junior Stenographer/UDCs.

2815. PROF. AJIT KUMAR MEHTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the promotional avenues open to Junior Stenographers/Upper Division Clerks and the details thereof;

(b) whether Junior Stenographers and Upper Division Clerks are considered together for any promotions and if so, the details thereof;

(c) whether any time-bound promotion is given to Junior Stenographers/Upper Division Clerks; if so, after how many years; and

(d) whether any instructions have been issued in February 1982 to promote Junior Stenographers/Upper Division Clerks belonging to 1974 batch; if so, how many persons have been promoted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) In the Central Secretariat Stenographers' Service, there is no cadre of Junior Stenographers. However, the lowest grade of the service is Grade D, members of which are eligible for promotion to Grade C, if they have rendered not less than 5 years' approved service in the Grade. In accordance with the Central Secretariat Clerical Service Rules, 1962, Upper Division Clerks with 5 years' approved service in the grade are eligible for promotion to Assistants Grade.

(b) No, Sir.

(c) No, Sir.

(d) No, Sir. However, the Zones for promotion from Stenographer Grade D to Grade C of the Central Secretariat Stenographers' Service have been fixed in February, 1982.

Cassette Piracy

2816. SHRI R. L. BHATIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the news item captioned 'Cassette Piracy' appearing in the column

Chandigarh Calling' in the Tribune, dated 2 March, 1983;

(b) if so, the facts of the case; and

(c) the action proposed to be taken to check the sale of pirated music cassettes in the Union Territory of Chandigarh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) The U. T. Administration of Chandigarh have reported that they are aware of the news item.

(b) No such case has been registered by Chandigarh Police. However, on 25-1-82 Chief Judicial Magistrate issued a warrant under Section 63 of Copy Right Act, 1957, on behalf of Gramophone Company of India for search of Cassette piracy in the shops of Sector 17 Chandigarh.

(c) Action is taken immediately according to law as and when such matters come to the notice of the Government.

Revision in Pay scale of Lift Operators and Lift Khalasis of Chandigarh

2817. SHRI G. S. NIHAL SINGH-WALA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Lift Operators and Lift Khalasis working under the Chandigarh Administration made a representation to the Administration requesting for raising of their pay scales equating them with the pay scales of their counterparts in Punjab;

(b) if so, when the request was received and the decision taken thereon;

(c) whether the Chandigarh Administration accepted the request in toto and sought the approval of the Central Government; and

(d) if so, the reasons for not accepting the proposals?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) The U. T. Administration of Chandigarh have reported that no representation was re-